

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

RAJYA SABHA

UNSTARRED QUESTION NO.2347

TO BE ANSWERED ON FRIDAY, THE 13th MAY, 2016

Review and Repeal of outdated Laws

2347. SHRI AAYANUR MANJUNATHA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the present status of the progress made in the ongoing process of review and repeal of outdated/obsolete laws;
- (b) whether any Committee has been set up for the purpose by Government and if so, the details thereof;
- (c) whether the said Committee has submitted its report and if so, the details thereof and if not, by when it is likely to be submitted; and
- (d) the total number of Central Acts in existence, as of now, along with the number of such Acts identified as outdated/ obsolete?

A N S W E R

**MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)**

(a) to (c) : Review of all laws with a view to bring them in harmony with the current economic, social and political situation in the country is a continuous process. This task is undertaken by the different nodal Ministries/Departments of the Central Government administering their respective laws and generally by the Law Commission of India. The Law Commission has submitted its 248th, 249th, 250th and the 251st Reports on "Obsolete Laws: Warranting Immediate Repeal", in which it recommended for repeal of 72, 113, 74 and 30 obsolete Acts respectively, including some State laws. The Legislative Department has examined the said Reports and letters have been issued to Ministries/Departments and the State Governments seeking their comments and also asking them to take necessary action. Further, a Two-member Committee was also constituted by the Prime Minister's Office on 1st September, 2014 for review of repeal of obsolete laws. The said Committee has submitted its report, which has been examined by the Legislative Department.

Total Acts identified for repeal are 1827 and out of them 1175 Acts have been repealed so far through the Repealing and Amending Act, 2015 (17 of 2015), the Repealing and Amending (Second) Act, 2015 (19 of 2015), the Appropriation Acts (Repeal) Act, 2016 (22 of 2016) and Repealing and Amending Act, 2016 (23 of 2016). A list of 422 remaining obsolete Acts have been circulated among all the Ministries/ Departments in the Government of India for their comments for repeal of the Acts pertaining to their Ministry/Department.

(d): Two-member's Committee Constituted by the Prime Minister's Office has identified total 1741 Central Acts for repeal out of total 2781 Central Acts existing as on 15th October, 2014 on the Statute Book.